

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 162/AT/2016

Coram:

**Shri Gireesh B.Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S.Bakshi, Member
Dr. M.K. Iyer Member**

Date of Order: 14th December, 2016

In the matter of

Application under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the Transmission System established by NRSS XXXVI Transmission Limited.

And

In the matter of

NRSS XXXVI Transmission Limited
5th Floor, 18, Ramnath House,
Community Centre, Yusuf Sarai,
New Delhi-110 049

..... **Petitioner**

Vs

1. U.P.Power Corporation Limited
Shakti Bhawan, 14, Ashok Marg,
Lucknow-226 001
2. Punjab State Power Corporation Ltd.
D-3, Shakti Vihar,
Patiala-147001
3. Electricity Wing, Engineering Department,
UTC Chandigarh, Chandigarh Secretariat,
Sector 9, Chandigarh, 160 009
4. BSES Yamuna Power Ltd.

2nd Floor, B Block, Shakti Kiran Building,
Near Karkardooma Court,
New Delhi-110032

5. BSES Rajdhani Power Ltd.
BSES Bhawan, 2nd Floor, B-Block
Nehru Place,
New Delhi-110019

6. TATA Power Delhi Distribution Ltd.
33 kV S/Stn. Building,
Hudson Lane, Kingsway Camp,
New Delhi-110019

7. New Delhi Municipal Council
Palika Kendra, Sansad Marg,
New Delhi-110001

8. Himachal Pradesh State Electricity Board Ltd.
Vidyut Bhawan,
Shimla-171004

9. Haryana Power Purchase Centre
2nd Floor, Shakti Bhawan, Sector 06,
Panchkula-134109

10. Power Development Department, Govt. of Jammu & Kashmir
Room No. 1/27, Mini Block,
Civil Secretariat,
Srinagar-190 009

11. Uttarakhand Power Corporation Ltd.
Urja Bhawan, Kanwali Road,
Dehradun-248001

12. Ajmer Vidyut Vitran Nigam Ltd.
Vidyut Bhawan, Panchsheel Nagar,
Makarwali Road, Ajmer-305 004

13. Jodhpur Vidyut Vitran Nigam Ltd.
New Power House Industrial Area,
Jodhpur-342003

14. Jaipur Vidyut Vitran Nigam Ltd.
Vidyut Bhawan, Janpath,

Jyoti Nagar, Jyoti Marg,
Jaipur-302005

15. Rajasthan Discoms Power Procurement Centre
Shed No. 5/4, Vidyut Bhawan, Janpath,
Jyoti Nagar, Jaipur-302 005.

.....Respondents

The following were present:

Shri Neeraj K. Verma, NRSS
Shri Mohit Jain, NRSS
Shri Bhupender Gupta, RECTPCL

ORDER

The petitioner, NRSS XXXVI Transmission Limited (NRSS XXXVITL), has filed the present petition under Section 63 of the Electricity Act, 2003 (hereinafter referred to as the 'Act') for adoption of transmission charges in respect of "Transmission System Strengthening in Northern Region (NRSS-XXXVI) along with LILO of Sikar-Neemrana 400 kV DC at Babai (RRVPNL)" on Build, Own, Operate and Maintain (BOOM) basis (hereinafter referred to as "Transmission System").

2. The Section 63 of the Electricity Act, 2003 provides as under:

"Section 63. Determination of tariff by bidding process: *Notwithstanding anything contained in section 62, the Appropriate Commission shall adopt the tariff if such tariff has been determined through transparent process of bidding in accordance with the guidelines issued by the Central Government."*

3. Government of India, Ministry of Power has notified the Guidelines under Section 63 of the Act vide Resolution No. 11/5/2005-PG (i) dated 17.4.2006. The salient features of the Guidelines are discussed in brief as under:

(a) The Guidelines are applicable for procurement of transmission services for transmission of electricity through tariff based competitive bidding and for

selection of transmission service provider for new transmission lines and to build, own, maintain and operate the specified transmission system elements.

(b) For procurement of transmission services, required for inter-State transmission, the Central Government shall notify any Central Government Organization or any Central Public Sector Undertakings the Bid Process Coordinator (BPC) who would be responsible for coordinating the bid process.

(c) The BPC shall prepare the bid documentation in accordance with the Guidelines and obtain approval of the Appropriate Commission or alternatively, the BPC can use the standard bid documents notified by the Ministry of Power. Approval of the Appropriate Commission would be necessary if any material deviation is proposed to be made in the Standard Bid Documents. Intimation about the initiation of the bid process shall be sent by the BPC to the Appropriate Commission.

(d) For procurement of transmission charges under the Guidelines, the BPC may adopt at its option either a two-stage process featuring separate Request for Qualifications (RfQ) and Request for Proposal(RFP) or adopt a single stage two envelope tender process combining both RFQ and RFP processes.

(e) RfQ or combined RfQ and RfP notice shall be issued in at least two national newspapers, website of the BPC and the appropriate Government and preferably in the trade magazines also to provide wide publicity. For the purpose of issue of

RfQ minimum conditions to be met by the bidder shall be specified in RfQ notice. The bidding shall be by way of International Competitive Bidding.

(f) Standard documentations to be provided in the RFQ stage shall include definitions of requirements including the details of location and technical qualifications for each component of the transmission lines, construction milestones, and financial requirements to be met by the bidders; proposed Transmission Service Agreement; period of validity of offer of bidder; conditions as specified by the Appropriate Commission for being eligible to obtain transmission licence and other technical and safety criteria to be met by the bidder/TSP including the provisions of Indian Electricity Grid Code (Grid Code).

(g) Standard documentations to be provided by BPC in the RFP shall include specified target dates/months for commissioning and commercial operations and start of providing transmission services. TSA proposed to be entered with the selected bidder; bid evaluation methodology to be adopted by the BPC; Discount Factor to be used for evaluation of the bids; specification regarding the bid bond and project completion guarantee to be furnished by the bidders, proposed indemnification agreement between the TSP and the utilities, amount of contract performance guarantee as percentage of the project cost; and the liquidated damages that would apply in the case of delay in start of providing the transmission services.

(h) To ensure competitiveness, the minimum number of qualified bidders shall be two. The BPC shall constitute a committee for evaluation of the bids with at least one member from Central Electricity Authority (CEA) and the concerned Regional Power Committees. The member from CEA shall have expertise in the cost engineering of transmission projects. The bids shall be opened in public and the representative of the bidders shall be allowed to remain present. The technical bids shall be scored to ensure that only the bids that meet the minimum technical criteria set out in the RFQ shall be considered for further evaluation on the transmission charge bids. The transmission charge bid shall be rejected if it contains any deviation from the tender conditions for submission of the same. The bidder who has quoted the lowest transmission charge as per the evaluation procedure shall be considered for the award.

(i) The Guidelines provide for suggested time tables for the bid process. The timeline suggested for a two stage bid process is 240 days and single stage two envelope bid process is 180 days. The BPC is empowered to give extended time-frame based on the prevailing circumstances and such alterations shall not be construed as the deviation from the Guidelines.

(j) The selected bidder shall make an Application for grant of transmission licence to the Appropriate Commission within ten days from the date of issue of Lol subject to further extension of time as provided under para 2.4 of the RFP. The TSA shall be signed with the selected bidder in accordance with the terms and conditions as finalized in the bid document before the RFP stage.

(k) The BPC shall make evaluation of the bid public by indicating the terms of the winning bid and anonymous comparison of all other bids. All contracts signed with the successful bidder shall also be made public. The final TSA along with the certification of BPC shall be forwarded to the Appropriate Commission for adoption of tariff in terms of section 63 of the Act.

4. In the light of the above provisions of the Guidelines, we have to examine whether the transparent process of international competitive bidding has been adopted in the present case for arriving at the lowest levelized transmission charges and for selection of the successful bidder.

5. Ministry of Power, Government of India, vide its Notification No. 1563, dated 24.7.2015, notified the REC Transmission Projects Company Limited (hereinafter referred to as RECTPCL) as the Bid Process Coordinator (BPC) for the purpose of selection of bidder as Transmission Service Provider (TSP) to establish the project through tariff based competitive bidding process.

6. NRSS XXXVI Transmission Limited was incorporated on 18.8.2015 under the Companies Act, 2013 as a wholly owned subsidiary of RECTPCL with the objective to establish the "Transmission System Strengthening in Northern Region (NRSS-XXXVI) along with LILO of Sikar-Neemrana 400 kV DC at Babai (RRVPNL)" and to act as the Transmission Service Provider after being acquired by the successful bidder. The main objectives of the petitioner company in its Memorandum of Associations are as under:

"To plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigation, research,

design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, sub-stations, load dispatch stations and communication facilities and appurtenant works, coordination of integrated operation of regional and national grid system, execution of turn-key jobs for other utilities/organizations and wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time”.

7. RECPTL as the BPC prepared the bidding documents such as RfQ and RfP in accordance with the Standard Bid Documents issued by the Ministry of Power, Government of India. The BPC started the process of selection of TSP with the publication of Global Invitation for Qualification on 25.8.2015 for selection of developer on BOOM basis for the project. The notice for RfQ was published on 25.8.2015 in all the editions of Hindustan Times, Hindustan (Hindi) and Mint (Global Editions) with the last date of submission of response to RfQ as 24.9.2015 intimation regarding the initiation of the bid process was given to the Central Commission in accordance with para 4.2 of the Guidelines vide letter No. RECTPCL/P-23/NRSS-XXXVI/RFQ/2015-16/1637, dated 25.8.2015.

8. The key milestones in the bidding process were as under:

S. No.	Events	Date
1.	Global Invitation for Tender	25.8.2015
2.	Submission of Request for Qualification	24.9.2015
3.	Issuance of Request for Proposal	12.11.2015
4.	Opening of financial bid	9.3.2016
5.	Issuance of Letter of Intent to successful bidder	28.3.2016
6.	Submission of Contract Performance Guarantee in favour of LTTCs	12.8.2016
7.	Signing of Share Purchase Agreement	22.8.2016

9. The scope of the Project as per the Request for Proposal (RfP) and the Transmission Service Agreement is as under:

S. No	Name of the Transmission Element	Scheduled COD in months from Effective Date	Percentage of Quoted Transmission Charges recoverable on Scheduled COD of the Element of the Project	Element(s) which are pre-required for declaring the commercial operation (COD) of the respective Element
1.	Koteshwar Pooling Station-Rishikesh 400 kV D/C (HTLS) line	40 months	52	2 nos. of bays at 400 kV Rishikesh S/s
2.	2 nos. of bays at 400kV Rishikesh S/s	40 months	2.33	Koteshwar Pooling Station-Rishikesh 400kV d/c (HTLS) line
3.	LILO of one Ckt. Of 400 kV D/C Sikar (PG)-Neemrana (PG) line at Babai (RRVPNL)	December, 2016	0.32	2 Nos. of bays at 400 kV Babai (RRVPNL) sub-station for LILO of one Ckt. of 400 kV D/C Sikar (PG)-Neemrana (PG) line at Babai (RRVPNL)
4.	Babai (RRVPNL)-Bhiwani (PG) 400 kV D/C line	34 months	40.69	2 Nos. of bays at 400kV Babai (RRVPNL) substation for Babai (RRVPNL)- Bhiwani (PG) 400 kV D/C line
5.	2 Nos. of bays at 400kV Babai (RRVPNL) sub-station for LILO of one Ckt. of 400 kV D/C Sikar (PG)- Neemrana (PG) line at Babai (RRVPNL)	December, 2016	2.33	LILO of one ckt. of 400 kV D/C Sikar (PG)- Neemrana (PG) line at Babai (RRVPNL)
6.	2 Nos. of bays at 400 kV Babai (RRVPNL) sub-station for Babai (RRVPNL)-Bhiwani (PG) 400 kV D/C line	34 months	2.33	Babai (RRVPNL)- Bhiwani (PG) 400 kV D/C line

10. The identified Long Term Transmission Customers (LTTCs) of the project are as under:

S No.	Name of the Long Term Transmission Customer
1	UTC Chandigarh
2	BSES Yamuna Power Limited
3	BSES Rajdhani Power Limited
4	Tata Power Delhi Distribution Limited
5	New Delhi Municipal Council
6	Himachal Pradesh State Electricity Board Limited
7.	Haryana Power Purchase Centre
8.	Power Development Department, Govt. of Jammu and Kashmir
9.	Punjab State Power Corporation Limited
10.	Ajmer Vidyut Vitran Nigam Limited
11.	Jodhpur Vidyut Vitran Nigam Limited
12.	Jaipur Vidyut Vitran Nigam Limited
13.	Uttarakhand Power Corporation Limited
14.	U.P. Power Corporation Limited

11. As per the decision of the Empowered Committee on Transmission, the Bid Evaluation Committee (BEC) comprising of the following was constituted:

- (a) Shri P.K Nair, S. Vice President and Head,
SBI Capital Markets .Chairman
- (b) Shri Pankaj Batra, Chief Engineer (F&CA), CEA .Member
- (c) Shri Chandra Prakash, Director (SP&PA-I), CEA .Member
- (d) Shri R.K.Agarwal, Chief Engineer (PPM), Rajasthan Vidyut Prasaran Nigam Limited .Member
- (e) Shri P.Baburaj, Chairman, NRSS XXXVI Transmission Limited
Convener- Member

12. Responses to RfQ were received from six bidders as per details given below:

S.No.	Name of Bidders
1.	Adani Transmission Limited
2.	Essel Infraprojects Limited
3.	Kalpataru Power Transmission Limited
4.	Power Grid Corporation of India Limited
5.	Reliance Power Transmission Limited
6.	Sterlite Grid 4 Limited

13. The responses to the RfQ were opened on 24.9.2015 in the presence of Bid Evaluation Committee and the representatives of the bidders. Evaluation was

undertaken by Bid Process Consultant, namely M/s Mazars Advisory Private Limited, Mumbai in consortium with M/s Rajani Singhania and Partners, New Delhi (Bid Process Consultant) and presented to the Bid Evaluation Committee which recommended all six bidders as qualified at RfP stage.

14. The following three bidders submitted RfP:

S.No.	Name of Bidders
1.	Sterlite Grid 4 Limited
2.	Adani Transmission Limited
3.	Essel Infraprojects Limited

15. Bid Evaluation Committee opened RfP (Financial) bids on 9.3.2016 in the presence of the representatives of the bidders. The levelised charges for each bidder, as per the bid evaluation model and the methodology specified in RfP, were found to be in order. Based on the evaluation of the RfP, the levelised transmission charges were worked out as under:

S.No	Name of the Bidder	Levellised Transmission charges in Indian Rupees (Millions/annum)
1.	Essel Infraprojects Limited	486.00
2.	Sterlite Grid 4 Limited	582.61
3.	Adani Transmission Limited	780.00

16. Based on the evaluated levelised transmission charges, the Bid Evaluation Committee recommended Essel Infraprojects Limited with the lowest evaluated annual levelised transmission charges of Rs.486.00 million/annum as the successful bidder.

17. Letter of Intent was issued by the BPC on 28.3.2016 to the successful bidder i.e Essel Infraprojects Limited. In accordance with para 12.3 of the Guidelines, the BPC has

hosted on the website of RECTPCL the final results of the evaluation of the bids for selection of developer for the project.

18. In accordance with the provisions of the bid documents and Lol issued in its favour, the petitioner has prayed for adoption of the transmission charges for the project which has been discovered through the process of competitive bidding.

19. In accordance with para 2.4 of RfP, the selected bidder shall within 10 days of issue of the Letter of Intent accomplish the following tasks:

(a) Provide Contract Performance Guarantee in favour of the LTTCs;

(b) Execute the Share Purchase Agreement

(c) Acquire, for the acquisition price, one hundred percent equity shareholdings of NRSS XXXVI Transmission Limited from RECTPCL, along with all its related assets and liabilities;

(d) Make an Application to the Central Electricity Regulatory Commission for adoption of charges under Section 63 of the Electricity Act, 2003;

(e) Apply to Central Electricity Regulatory Commission for grant of transmission licence.

20. The proviso to para 2.4 of the RfP further provides that "if for any reason attributable to the BPC, the above activities are not completed by the Selected Bidder within the above period of ten (10) days as mentioned in this clause, such period of 10

days shall be extended, on a day for day basis till the end of the Bid validity period". Though Lol was issued on 28.3.2016, BPC, vide its letter dated 5.8.2016, in terms of proviso to clause 2.4 of RfP extended the date upto 26.8.2016 for completion of all activities by the successful bidder. The selected bidder furnished the Performance Guarantee to the Long Term Transmission Customers of the project for an amount of Rs. 15.93 crore and has acquired hundred percent equity holding in the applicant company on 22.8.2016 after execution of the Share Purchase Agreement. The TSP on behalf of the selected bidder filed the application for adoption of tariff on 26.8.2016.

21. On receipt of the present petition, the staff of the Commission vide its letter dated 2.9.2016 directed the BPC to submit the relevant documents regarding complete process of competitive bidding through affidavit. The necessary details have been filed by the BPC under affidavit dated 19.9.2016.

22. Notices were issued to all the respondents who are the Long Term Transmission Customers of the project. Reply to the petition has been filed by U.P. Power Corporation Limited. No reply has been filed by the respondents. Notice was also issued to RECTPCL in its capacity as Bid Process Coordinator. RECTPCL has filed the copies of all relevant documents pertaining to the bidding process.

23. U.P. Power Corporation in its reply dated 19.9.2016 has requested to finalize the date of commencement of the tariff in view of the DOCO of the LILO of one Ckt. of 400 kV D/C Sikar (PG)-Neemrana (PG) line at Babai (RRVPNL) and 2 No. of bays at 400 kV

Babai (RRVPNL) Substation for LILO of one Ckt. of 400 kV D/C Sikar (PG)- Neemrana (PG) line at Babai (RRVPNL). The petitioner vide its rejoinder dated 25.10.2016 has submitted that scheduled COD of the Project assets has been mentioned in number of months from effective date. However, scheduled COD of LILO of one Ckt. of 400 kV D/C Sikar (PG)-Neemrana (PG) line at Babai (RRVPNL) and 2 No. of bays at 400 kV Babai (RRVPNL) sub-station for LILO of one Ckt. of 400 kV D/C Sikar (PG)- Neemrana (PG) line at Babai (RRVPNL) is December, 2016. The petitioner has submitted that before starting the construction work at site, the petitioner has to do the route alignment, detailed survey, seek transmission licence from the Commission, seek approval under Section 164 of the Act, award the packages for transmission Lines and sub-station bays and simultaneously achieve financial closure. Therefore, the completion period as December, 2016 for above element is highly compressed time schedule. The petitioner has submitted that SPV was acquired on 22.8.2016 and as per TSA the completion schedule for the above assets is December, 2016 and has prayed to permit it to start the construction work on the above assets pending grant of transmission licence and approval under Section 164 of the Act.

24. Under the Guidelines, BPC has to certify that the tariff has been discovered through a transparent process of bidding and the tariff discovered is in line with prevailing market prices. The Bid Evaluation Committee, vide para 12 to 15 of the minutes of meeting held on 10.3.2016, has recorded as under:

“Levelised Transmission Charges: The Levelised Transmission Charges for each Bidder (in ascending order) as per the Bid Evaluation model and the methodology specified in the RFP documents is as under:

S. No.	Name of the Bidder	Levelised Tariff (Rs. In million)
1.	Essel Infraprojects Limited	486.00
2.	Sterlite Grid 4 Limited	582.61
3.	Adani Transmission Limited	780.00

13. The calculation sheet for the levelised Transmission Charges for each Bidder as per the Bid Evaluation model is annexed at Annexure-3.

14. As per the above table, M/s Essel Infraprojects Limited emerges as the successful Bidder with the lowest Levelised Transmission Charges of Rs. 486.00 million.

15. After detailed discussions on the evaluation report and verification of the bids, wherever required, the Bid Evaluation Committee took the following decisions:

- a) M/s Essel Infraprojects Limited emerges as the successful Bidder with the lowest Levelised Transmission Charges of Rs. 486.00 million.
- b) The levelised tariff for this project based on CERC norms for the same period works out to Rs. 604.94 million, which has been computed based on the estimated cost as communicated by CEA and methodology for calculation of tariff as per CERC norms.
- c) Thus, light of the above, the levelised tariff computed on the basis of rates quoted by the successful Bidder is in line with prevailing prices.
- d) The entire bid process has been carried out in accordance with the “Tariff based Competitive-Bidding Guidelines for Transmission Service” and “Guidelines for encouraging competition in development of the Transmission projects” issued by Ministry of Power, Govt. of India under Section 63 of the Electricity Act, 2003 and as amended from time to time.
- e) In view of (a) to (d) above, M/s Essel Infraprojects Limited may be issued Letter of Intent (LOI).

25. Bid Evaluation Committee vide its certificate dated 10.3.2016 has certified as under:

“It is certified that:

- a. The entire bid process has been carried out in accordance with the "Tariff based Competitive Bidding Guidelines for Transmission Service" and "Guidelines for encouraging competition in development of the Transmission Projects" issued by Ministry of Power, Govt. of India under Section 63 of the Electricity Act, 2003 and as amended from time to time.
- b. M/s Essel Infraprojects Limited has emerged as the successful bidder with the lowest levelised Transmission Charges of Rs. 486.00 million for the above project.
- c. The rates quoted by the successful bidder are in line with the prevailing prices."

26. UPPCL has raised the issues on procedural requirements, etc. for grant of transmission licence which have been dealt with in the order for grant of transmission licence and in this order. UPPCL has requested to direct the petitioner to confirm the submission of Contract Performance Guarantee in favour of LTTC. According to the petitioner, TSP vide its letter dated 12.8.2016 submitted Contract Performance Guarantee of Rs. 15.93 crore in favour of LTTCs. UPPCL has prayed to finalize the date of commencement of the tariff in view of the DOCO of the LILO of one Ckt. of 400 kV D/C Sikar (PG)-Neemrana (PG) line at Babai (RRV PNL) and 2 No. of bays at 400 kV Babai (RRV PNL) sub-station for LILO of one Ckt. of 400 kV D/C Sikar (PG)- Neemrana (PG) line at Babai (RRV PNL). The petitioner has requested to allow it to start the construction work on elements, namely LILO of one Ckt. of 400 kV D/C Sikar (PG)-Neemrana (PG) line at Babai (RRV PNL) and 2 No. of bays at 400 kV Babai (RRV PNL) sub-station for LILO of one Ckt. Of 400 kV D/C Sikar (PG)- Neemrana (PG) line at Babai (RRV PNL). Article 4.3 of the TSA provides that the TSP shall take necessary steps to commence work on the project from the effective date of the Agreement. Accordingly, the petitioner is required to comply with the provisions of the TSA.

27. In the light of the discussions in the preceding paragraphs, it emerges that selection of the successful bidder and the process of arriving at the levelised tariff of the project through competitive bidding has been carried out by the Bid Process Coordinator through a transparent process in accordance with the Guidelines and Standard Bid Documents. The Bid Evaluation Committee has certified that the process is in conformity with the MOP Guidelines. The BPC in its certificate dated 10.3.2016 has certified that the rates quoted by the successful bidder are in line with the prevalent market prices. The Commission is not required to go into the cost details of the bids as per the bidding guidelines and has to adopt the tariff if the same has been discovered in accordance with the Guidelines. Based on the certification of the BEC, we approve and adopt the levelised transmission charges for the project as per the **Appendix** to this order. The sharing of the transmission charges by the LTTCs shall be governed by the provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010 as amended from time to time.

28. A copy of this order shall be sent to CTU and Long Term Transmission Customers of the transmission system.

29. The Petition No. 162/AT/2016 is disposed of in terms of the above.

sd/-
(Dr. M. K. Iyer)
Member

sd/-
(A.S. Bakshi)
Member

sd/-
(A.K. Singhal)
Member

sd/-
(Gireesh B.Pradhan)
Chairperson

Appendix

Year (Term of License)	Commencement Date of Contract Year	End Date of Contract Year	Quoted Non- Escalable Transmission Charges (Rs. Millions)	Quoted Escalable Transmission Charges (Rs. Millions)
1	Scheduled COD 28 July 2019	31-March	483.24	0.00
2	1-April	31-March	483.24	Same as Above
3	1-April	31-March	484.75	Same as Above
4	1-April	31-March	487.45	Same as Above
5	1-April	31-March	491.35	Same as Above
6	1-April	31-March	494.68	Same as Above
7	1-April	31-March	497.41	Same as Above
8	1-April	31-March	499.60	Same as Above
9	1-April	31-March	501.24	Same as Above
10	1-April	31-March	502.42	Same as Above
11	1-April	31-March	503.13	Same as Above
12	1-April	31-March	503.41	Same as Above
13	1-April	31-March	503.28	Same as Above
14	1-April	31-March	503.79	Same as Above
15	1-April	31-March	532.62	Same as Above
16	1-April	31-March	569.01	Same as Above
17	1-April	31-March	579.69	Same as Above
18	1-April	31-March	589.33	Same as Above
19	1-April	31-March	597.92	Same as Above
20	1-April	31-March	642.36	Same as Above
21	1-April	31-March	685.44	Same as Above
22	1-April	31-March	583.81	Same as Above
23	1-April	31-March	483.24	Same as Above
24	1-April	31-March	483.24	Same as Above
25	1-April	31-March	483.24	Same as Above
26	1-April	31-March	483.24	Same as Above
27	1-April	31-March	483.24	Same as Above
28	1-April	31-March	483.24	Same as Above
29	1-April	31-March	483.24	Same as Above
30	1-April	31-March	483.24	Same as Above
31	1-April	31-March	483.24	Same as Above
32	1-April	31-March	483.24	Same as Above
33	1-April	31-March	483.24	Same as Above
34	1-April	31-March	483.24	Same as Above
35	1-April	31-March	483.24	Same as Above
36	1-April	35 th anniversary of Scheduled COD	483.24	Same as Above